

ITEM NO.9

COURT NO.13

SECTION IV

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 14737-14738/2015

VINOD RAJALIWALA

Appellant(s)

VERSUS

UNION OF INDIA & ORS.
(Office report for direction)

Respondent(s)

Date : 22/08/2016 These appeals were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SHIVA KIRTI SINGH
HON'BLE MRS. JUSTICE R. BANUMATHI

For Appellant(s) Mr. Yash Pal Dhingra,Adv.

For Respondent(s) Mr. Anupam Lal Das,Adv.
Mr. Anirudh Singh,Adv.
Mr. Sahil Monga,Adv.

Ms. Madhvi Divan,Adv.
Ms. Nidhi Khana,Adv.
Ms. B. Sunita Rao,Adv.
Mr. Anurag,Adv.
Mr. M.K. Maroria,Adv.
Ms. Sushma Suri,Adv.

Mr. Chander Shekhar Ashri,Adv.

Mr. Gautam Awasthi,Adv.

Mr. K. V. Mohan,Adv.

Mr. Ravindra Bana,Adv.

Mr. Rishi Malhotra,Adv.

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel appearing on behalf of the Himalayan
Infra Projects Pvt. Limited who is the applicant in I.A.
Nos. 10-11 of 2016 submits that the prayer made in the
I.As is only for permitting the applicant to withdraw the
amount of Rs.50 crores along with accrued interest as

directed by this Court vide its judgment dated 29.12.2015.

Since there is already a direction to that effect in the main judgment, Interlocutory application is disposed of.

(Madhu Bala)
Court Master

(Madhu Narula)
Court Master